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namely, Andhra jyothi, to appear before him today at 4.00 p.m. is a violation of the Constitution ...(Interruptions)...

MR. DEPUTY CHAIRMAN: This is an order the copy which you have given. It has been brought to the notice of the Government and it will be(Interruptions)...

SHRI RAVULA CHANDRA SEKAR REDDY: Sir, it is not a one-day affair or one instance. The Chief Minister of Andhra Pradesh is angry with the newspaper. He is not happy with the reporting in newspaper. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You have not given the notice for it. ...(Interruptions) ... You cannot say anything what you want to say. ...(Interruptions)... Please confine to the notice you have given. ...(Interruptions)... You confine to the notice you have given. ...(Interruptions)...

SHRI RAVULA CHANDRA SEKAR REDDY: I am confining myself to the notice, Sir...(Interruptions) ... I am confining myself to the notice, Sir. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Why will the Chief Minister come here?(Interruptions)...

SHRI RAVULACHANDRA SEKAR REDDY: Sir, the background is very simple and clear ...(Interruptions)... They don't want any ...(Interruptions)...

MR. DEPUTY CHAIRMAN: The Andhra Pradesh Government will not come here to answer ...(Interruptions)...

SHRI RAVULA CHANDRA SEKAR REDDY: He has issued a notice under 144 Cr.P.C. It does not give any power to the R.T.O. in Visakhapatnam district, and it is ...(Interruptions)...

MR. DEPUTY CHAIRMAN: This could be raised in the State Assembly of Andhra Pradesh. ..(Interruptions)... Why are you raising it here? ...(Interruptions)...

SHRI RAVULA CHANDRA SEKAR REDDY: Let me speak, Sir. I am concluding...(Interruptions)...

SHRI RAVULA CHANDRA SEKAR REDDY: Let me speak, Sir. I am concluding.... (Interruptions)...

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MR. DEPUTY CHAIRMAN: Please sit down. (Interruptions) आप दूसरा नया विषय मत उठाइए।

SHRI RAVULA CHANDRA SEKAR REDDY: They were campaigning in Andhra Pradesh that they bring back Indiramma raj. It is the Emergency raj that has come back in Andhra Pradesh. Sir, we are experiencing undeclared emergency in our State. It is infringement on the fundamental rights. The Government should be controlled from here; otherwise, they will interfere with the life of the people. And, they are not allowing... (Interruptions)

MR. DEPUTY CHAIRMAN: It has been brought to the notice of the Government. *(Interruptions)* What else do you need? *(Interruptions)* Mr. Reddly, it has already been brought to the notice of the Government; and the Government will take necessary action. *(Interruptions)*

SHRI RAVULA CHANDRA SEKAR REDDY: Sir, this is a very serious matter. Somebody should respond. *(Interruptions)*

श्री मूल चन्द मीणा (राजस्थान)ः सर, मैंने नोटिस दिया है, वह बहुत Important है। ...(व्यवधान)...

श्री उपसभापति: एक विषय के बाद दूसरा विषय आता है। ...(व्यवधान)...

You please sit down. Yes, Mr. Arun Shourie.

SHRI ARUN SHOURIE (Uttar Pradesh): Sir, I am with Dr. Subbarami Reddy. I am not on the Andhra Pradesh Government. I just want to draw the attention of the House and assist the House on one matter. It is due to my personal belonging to the Press; It is only for this sake. This is for all the Members, especially for Dr. Subbarami Reddy who has endowed a great award for the press in the memory of his uncle, Mr. G.K. Reddy. Only from that point of view, I wish to draw the attention of the House. Sir, here, the order goes very far and the House may want to take notice of it, not because of the Andhra Pradesh Government. Sir, firstly, it says that no report about an officer of Government or any officer should be published without reference to that officer, and, without revealing the source of information. This goes against the Supreme Court judgements. Secondly, he says that there shall be a Screening Committe appointed, headed by the Public Relations Officer of the Government and by three persons from rival newspapers. And, thirdly, he says that there shall be a detailed Code of Conduct for this particular newspaper.

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MR.DEPUTY CHAIRMAN: That is an order by the DM. {Interruptions)

SHRI ARUN SHOURIE: Sir, I have only one more sentence to say. This is beyond Andhra. Second point is that this kind of order is being used not only to nullify the provisions of the Constitution but also the provisions of the Acts passed by the Parliament. I would like to draw the attention of the House to the Right to Information Act. In that, something put on the website of the Government has been used to amend the Act. Whenever you want, we will bring that matter to your notice also (*Interruptions*). Sir, it has been done by the Central Government. (*Interruptions*).

श्री उपसभापतिः श्री कलराज मिश्र। ...(व्यवधान)... मैं आपको बुलाऊंगा।

DR. T SUBBARAMI REDDY: Sir, permit me to clarify. Mr friend, Mr. Chandra Sekar has said that the Government has curtailed the powers of the Press. I would like to clarify that it is not the Government, it is the local officers.. .(Interruptions)...

SHRI RAVULA CHANDRA SEKAR REDDY: What is he speaking, Sir? This is a Government order. (*Interruptions*)

MR. DEPUTY CHAIRMAN: Please sit down. Take your seat. (Interruptions)

DR. T SUBBARAMI REDDY: Sir, you allowed me to speak. (Interruptions)

MR. DEPUTY CHAIRMAN : Please sit down. (Interruptions) I will assist you; please sit down. (Interruptions)

SHRI RAVULA CHANDRA SEKAR REDDY: Sir, after having constituted a Screening Committee, how can he say this? *(Interruptions)* Who is he? *(Interruptions)*

DR. T. SUBBARAMI REDDY: Sir, let me speak. (Interruptions)

MR. DEPUTY CHAIRMAN: He wants to say something. Please listen to him (*Interruptions*)

SHRI RAVULA CHANDRA SEKAR REDDY: Sir, he is not aware of the facts. (Interruptions)

MR. DEPUTY CHAIRMAN: He is an hon. Member of the House. Mr. Reddy, he is also a Member like you. He wants to say something. Please listen to him. *(Interruptions)* [9 December, 2005]

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SHRI S.S. AHLUWALIA: Sir, what he wants to say is that the District Magistrate is not the Government. *(Interruptions)*

MR. DEPUTY CHAIRMAN: You please sit down. Mr. Reddy, sit down. (Interruptions) Mr. Hanumantha Rao, you please sit down. (Interruptions) आप बैठिए, प्लीज। आप खड़े होकर कैसे बात कर रहे हैं? नहीं, आप बैठिए। ...(व्यवधान)... मैं किसी की भी तौहीन अलाऊ नहीं करूंगा। ...(व्यवधान)...

DR. T. SUBBARAMI REDDY: Mr. Deputy Chairman, Sir, you must allow me to speak. (Interruptions) Sir, Mr. Chandra Sekar Reddy must withdraw his remark, the unwarranted and unparliamentry language that he used. He said that I do not know. Perhaps he wants to mean that I am a school going child. He is talking like that. I do not accept that, and, I will not.... (Interruptions)

SHRI RAVULA CHANDRA SEKAR REDDY: Is it unparliamentary that you are not aware of all this. (*Interruptions*)

MR. DEPUTY CHAIRMAN: Mr. Reddy, you please sit down. (*Interruptions*) I have already said that he is an hon. Member of the House. He has every right ot speak in this House. Beyond that (*Interruptions*) Please, sit down. (*Interruptions*)

DR. T SUBBARAMI REDDY: Letxne clarify. (Interruptions)

श्री एस.एस.अहलुवालियाः महोदय, ये अखबार वाले हैं। ...(व्यवधान)... सर, ये न्यूज पेपर वाले हैं। ...(व्यवधान)... इनका अपना कंपीटीशन हैं। ...(व्यवधान)...

DR. T. SUBBARAMI REDDY: The Government of Andhra Pradesh ...(*Interruptions*)... The Government of Andhra Pradesh has not given any instructions to anybody. It is only the local officer who has given what Mr. Reddy says. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Okay, okay ...(Interruptions)... Please, sit down. ...(Interruptions)... Mr. Reddy please sit down ...(Interruptions)... Mr. Reddy, please sit down ...(Interruptions)...

DR. T. SUBBARAMI REDDY: Sir, let me clarify ...(Interruptions)... The Government has interfered and instituted a local officer ...(Interruptions)... not the mistake has been rectified. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please ... (Interruptions) ... You see, whether

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the Government or a Government officer issues order, it is a Government order. But that is not the point ...(Interruptions)... That is not the point ...(Interruptions)...

DR. T. SUBBARAMI REDDY: There is no motivation ...(Interruptions)... There is no motivation...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please ...(Interruptions)... Now that the matter is, the Central Government will not be able to answer, so, I will not be able to direct the Government. ...(Interruptions)... No, no, we do not know. ...(Interruptions)... Somebody is against. ...(Interruptions)... Mr. Ready, it will go on recored that you have said it is withdrawn ...(Interruptions)...

SHRI S.S. AHLUWALIA: You must take action against ...(Interruptions)... What action have you taken against ...(Interruptions)...

श्री उपसभापति: यह क्या बात है ...(व्यवधान)... आप बैठिए ...(व्यवधान)...Mr. Ready, please *...(Interruptions)...* Please sit down. *...(Interruptions)...* श्री कलराज मिश्र जी, आप बोलिये। ...(व्यवधान)...

SHRI RAVULA CHANDRA SEKAR REDDY: If the order is withdrawn ... (Interruptions)...

श्री कलराज मिश्रः उपसभापति महोदय, ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Mr. Reddy, you have mentioned that ...(Interruptions)... Please, sit down ...(Interruptions)... Please, sit down....(Interruptions)... Mr. Reddy ...(Interruptions)... Mr. Subbarami Reddy(Interruptions)... Mr. Subbarami Reddy.you are not addressing the Chair. You are addressing...(Interruptions)... No, no ...(Interruptions)... Please ...(Interruptions)...

DR. T. SUBBARAMI REDDY: Why should Mr. Ahluwalia (Interruptions)... How is it concerned?...(Interruptions)...

SHRI S.S. AHLUWALIA: I am concerned with the people of Andhra because I am an Indian citizen ...(Interruptions)... I am concerned with the people of Andhra ...(Interruptions)... I am an Indian. ...(Interruptions)...

श्री उपसभापतिः अहलुवालिया जी, आप बैठिए ...(व्यवधान)... नहीं, आप बैठिए। ...(व्यवधान)...Mr. Reddy, this is not correct. ...(Interruptions)... Nothing will go on record. ...(Interruptions)... Mr. Ahluwalia, please sit

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down...(Interruptions)... यह सही नहीं है। ...(व्यवधान)...Mr. Ahluwalia, I am on my legs ...(Interruptions)...

SHRI S.S. AHLUWALIA:*

DR. T. SUBBARAMI REDDY*

MR. DEPUTY CHAIRMAN: No, I will not allow ...(Interruptions)... Mr. Reddy, again and again I am telling you, please respect the Chair. I am on my legs ...(Interruptions)... No, no ...(Interruptions)... Please, sit down ...(Interruptions)...

DR.T. SUBBARAMI REDDY:*

MR. DEPUTY CHAIRMAN: No, no, this is not correct. You are a very senior Member. I respect that you abide by the rules, but today, you are breaking the rules. *...(Interruptions)...* Please, sit down...(*Interruptions)...* The subject, which you have given, has been only allowed for mention. It was made very clear to you that the Government will not react on this if the Government has been asked to take note of it. The Central Government will not be able to reply. It was very clear that you are allowed by the Chair to mention this. Beyond that, nothing. Shri Kalraj Mishra. *...(Interruptions)...*

SHRI RAVULA CHANDRA SEKAR REDDY:*

MR. DEPUTY CHAIRMAN: No, no after ruling, please do not interrupt. ...(Interruptions)... Nothing will goon record ...(Interruptions)...

SHRI P.G. NARAYANAN:*

SHRI RAVULACH.ANDRASEKAR REDDY:*

MR. DEPUTY CHAIRMAN: Nothing will go on record ...(interruptions)... आप बैठिए ...(व्यवधान)... Mr. Narayanan, let us not go beyond. It is a matter of the State Government. The State Government has issued...(interruptions)... You are not trying to help the Chair. When you said the Deputy Commissioner is a Government official, beyond that it is a State matter. It will not be discussed here. ...(interruptions)...

SHRI ARUN SHOURIE: When Central laws are violated. ...(Interruptions)...

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^{*} Not recorded.

MR. DEPUTY CHAIRMAN: That is correct. (*Interruptions*) The Government has to find out whether it is violated, who has...(*Interruptions*)...

SHRI RAVULA CHANDRA SEKAR REDDY: This is what I wanted. It is ' the violation of the Central Law. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Nothing will go on record.

Request for stringent action against illegal factories running in the residential colonies in Delhi

श्री कलराज मिश्र (उत्तर प्रदेश): श्रीमन्, दिल्ली में जिस तरीके से आवासीय क्षेत्रों में अवैध तरीके से फैक्टरियां चल रही हैं। ...(व्यवधान)...

(उपसभाध्यक्ष (श्री दत्ता मेघे) पीठासीन हुए)

मान्यवर, मैं एक दुखद दुर्घटना के बारे में सरकार का ध्यान आकृष्ट करते हुए प्रभावी कार्रवाई के लिए निवेदन करने के लिए खड़ा हुआ हूं। दिल्ली में अवैध तरीके से चल रही अनेक ऐसी फैक्टरी हैं, जिनमें मजदूर प्रताड़ित भी किए जाते हैं, परेशान भी किए जाते हैं और समय-समय पर जो दुर्घटनाएं होती हैं, उसके लिए भी जिस ढंग से समुचित तौर पर ध्यान रखना चाहिए, वह ध्यान नहीं रखा जाता। अभी 7 दिसंबर को यमुना पार के विश्वास नगर के पास घोंडा नगर की 12 नंबर गली में ग्रोवर एंड संस की एक फैक्टरी, जो महिलाओं के गारमेंटस बनाने का काम कर रही थी, उसमें भीषण आग लग गई। आग लगने के आधे घंटे के बाद भी अग्नि-शमन नहीं पहुंच पाए, जिससे 12 लोग मर गए, कई लोग झुलस गए। हालात इतने ह्रदय-विदारक थे, जिसको देखकर लोगों को लगा कि अगर ऐसी स्थिति बनी रही, तो आवासीय क्षेत्रों में लगी फैक्टरियों के लोग ही नहीं बल्कि उससे लगे हुए घरों में रहने वाले लोग भी काफी मात्रा में प्रभावित हो सकते हैं।

मान्यवर, यह फैक्टरी, दिल्ली पुलिस उपायुक्त का जो कार्यालय है, उससे बिल्कुल लगी हुई थी। उसके बावजूद भी समय पर लोगों की जान बचाने की दृष्टि से जो आवश्यक उपकरण है, वे नहीं पहुंच पाए थे। वहां जो आवश्यक कार्रवाई होनी चाहिए थी, वह अभी तक नहीं हुई। मालिक के विरुद्ध और ठेकेदार के विरुद्ध जरूर आपराधिक धाराएं लगा कर दी गई हैं लेकिन गिरफ्तारी नहीं हुई है। मान्यवर, यहां गिरफ्तारी का सवाल नहीं है, इसमें जो लोग मरे हैं, उनको एक एक लाख रुपए का मुआवजा दिल्ली सरकार ने जरूर घोषित कर दिया है, अब वे मजदूर लोग हैं और मजदूर को एक एक लाख रुपया देकर संतुष्ट कर लेना कोई बहुत बड़ी चीज नहीं है, लेकिन मैं चाहूंगा कि इसमें केन्द्र सरकार विशेष रूचि लेकर एक मृतक के परिवार को कम से कम पांच लाख रुपये की घोषणा कर और उसके जो आश्रित बच्चे हैं, उनको नौकरी देने की भी व्यवस्था करे। इसके साथ ही साथ जो इस तरीके से अवैध उद्योग चल रहे हैं, बिना लाइसेंस के या बिना किसी अनुमति के,